CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH Original Application No.868 of 1996

New Delhi, this the 6th day of January, 2000

HON'BLE MR.S.R. ADIGE, VICE CHAIRMAN(A)
HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Shri Omveer Singh, Shunting Porter S/o Shri Shiv Dayal, R/o House No.B-110, Arvind Nagar, Village Gonda, Seelampur, Delhi-53.

-APPLICANT

(By Advocate: None)

Versus

- Union of India through
 The General Manager,
 HQ Northern Railway, Baroda House,
 Copernicus Marg,
 New Delhi-110 001.
- The Divisional Railway Manager, Office of the Divisional Railway Manager, Northern Railway, State Entry Road, New Delhi. -RESPONDENTS

(By Advocate: Shri B.S. Jain)

ORDER (ORAL)

By Hon'ble Sh. S.R. Adige, Vice Chairman (A)

- Applicant seeks a direction to respondents to grant him seniority in Group 'D' service with reference to and from the date his junior Shri Ishwar Singh was re-engaged in Group 'D' service along with all financial benefits thereto.
- 2. None appeared for the applicant when the case was called out even on the second call. Shri B.S. Jain appeared for the respondents.
- 3. This case was listed at S.No.7 of the regular hearing list today. This is a 1996 case and at the top of the list is a clear superscription that the cases of the year 1996 and earlier will not be adjourned. In the



absence of applicant or his counsel, we dispose of this OA after hearing Shri B.S. Jain and perusing the material on record.

- 4. Shri Jain has invited our attention to para 4(B) of the respondents' reply which states that the applicant has been appointed as a Sub-Shunting Porter while Shri Ishwar Singh was appointed as a Safaiwala. In that paragraph, it is clearly stated that the seniority list of Shunting Porters is different and distinct from the seniority list of Safaiwalas. This assertion that separate seniority lists for Safaiwalas and Shunting Porters are maintained, has not been specifically rebutted by the applicant in his rejoinder.
- 5. Under the circumstances, we see no reason to interfere in this matter and the O.A. is accordingly dismissed. No costs.

(Kuldip Singh)

Member(J)

(S.R. Adige) Vice Chairman(A)